IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-347/ND/2017

In the matter of:

M/s. Enviro Green Resorts (P) Ltd.

... PETITIONER

SECTION:

Under Section 252

Order delivered on 17.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Purti Marwaha Gupta, Advocate

For the Respondent/Corporate Debtor: -

For R. D. (N) : Mr. Manish Rg, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the ROC is also present. It is represented by the Ld. Counsel for the petitioner that an advance copy of this application has been served to the respondent/ROC on 17.10.2017. ROC to respond within a period of 4 weeks from today (17.10.2017).

An advance copy of the reply will be served to the Ld. Counsel for the petitioner. The petitioner to file its rejoinder to the reply, if any, within a period of 2 weeks thereafter.

Post the matter on 27.11.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.10.2017